

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A.NO.222/95

Date of Judgment: 21.2.95

BETWEEN:

J.S.ELAGANGADHAR TILAK

APPLICANT

AND

1. The Supdt. of Railway Mail Services,
A.G.Division,
Guntakal-515801.

2. The Supdt. of Post Offices,
Kurnool Division, Kurnool.

3. The Postmaster General,
A.P.Southern Region,
Ashok Nagar, Kurnool-5.

Respondents

Counsel for the applicant: Shri Krishna Devan, Advocate

Counsel for the respondents: Shri N.R.Devaraj, Sr.CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI A.B.GORTHI, MEMBER (ADMN.)

CCNTD....

DIA

OA 222/95.

JUDGMENT

Dt:21.2.95

(AS PER HON'BLE SHRI A.B.GORTHI, MEMBER (ADMN.))

Heard Shri Krishna Devan, learned counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the respondents.

2. The relief claimed by the applicant is for a direction to the respondents to grant him the Productivity Linked Bonus ~~with~~ at the rates applicable to regular Sorting Assistants for the period from 4.2.1983 to 8.6.1989.
3. The applicant having been selected as Postal Assistant in Railway Mail Service, was deputed to undergo training from 4.11.1982 to 3.2.1983. On completion of the said training, he worked as Short Duty Sorting Assistant continuously from 4.2.1983 till 8.6.1989. He was absorbed as a regular Postal Assistant on 9.6.1989. As the applicant had performed duties continuously for more than 240 days in each of the financial years, he claims that he is entitled to payment of Productivity Linked Bonus.
4. Shri Krishna Devan, learned counsel for the applicant has drawn our attention to the judgments of this Bench of the Tribunal in OA 458/94 and OA 1597/94

contd....

To

1. The Superintendent of Railway Main Services,
A.G.Division, Guntakal-801.
2. The Superintendent of Post Offices,
Kurnool Division, Kurnool.
3. The Postmaster General, A.P.Southern Region
Ashoknagar, Kurnool-5.
4. One copy to Mr.Krishna Devan, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.OGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

With a ~~copy~~
Copy

[Signature]
13/3/85

... 3 ...

wherein the applicants are similarly situated as the applicant before us. The said OAs were allowed following the judgment of the Ernakulam Bench of the Tribunal in OA 612/89. The Ernakulam Bench held that RTP employees are entitled to Productivity Linked Bonus if they ~~are~~ ^{had} put in 240 days of service in each year ending 31st March for three or more years. It was further held that the amount of bonus to be paid would be based on the ~~ir~~ average monthly emoluments determined by dividing the total emoluments for each ~~calendar~~ accounting year of eligibility by 12 and subject to other conditions prescribed from time to time.

5. In view of the above, this OA is also allowed at the admission stage with a direction to the respondents to grant the applicant same benefits as were respondents shall comply with the direction within a period of three months from the date of communication of this order. No order as to costs.

Signature
(A.B.GORTHI)
MEMBER (ADMN.)

Signature
(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 21st February, 1995.
Open court dictation.

Avd. Regd. 13-3-95
Deputy Registrar (S)cc

vsn

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEEELADRI RAO
VICE- CHAIRMAN

AND

A. B. Gorkh

THE HON'BLE MR. R. RANGARAJAN - M(ADMN)

DATED - 21. - 2 1995.

~~OPINION~~ / JUDGMENT:

M. A. / R. A. / C. A. No.

O₂-A-Na

22/95 ⁱⁿ

T. A. No.

(W.P.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No. order as to costs.

Central Administrative Tribunal
DESPATCH
21 MAR 1995
HYDERABAD BENCH.